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CAT/J/13

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO.** 84 of 1989.

~~TAX NO.~~

DATE OF DECISION 28-7-1995.

Shri Kantilal Chhaganlal Bhatt Petitioner

Party in Person

Advocate for the Petitioner (s)

Versus

Union of India and ors.

Respondent

Shri Akil Kureshi

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

: Member(A)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

(12)

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Kantilal Chhaganlal Bhatt

Applicant

Advocate P IN P

versus

1. Union of India, Through :  
The Director General,  
Department of Posts,  
Ministry of Communication,  
Government of India,  
Parliament Street,  
New Delhi-110 001

2. The Post Master General,  
Gujarat Circle,  
Ahmedabad-380 009

Respondents

Advocate Mr. Akil Kureshi

ORAL ORDER

O.A. 84/89

Date: 28-7-1995

Per Hon'ble Mr. N. B. Patel

Vice Chairman

Having heard the arguments at some length, we have formed an impression that there is some substance in the grievance made by Mr. Bhatt in the matter of his supersession in 1988. However, in view of the fact that this supersession has not entailed any significant monetary loss to Mr. Bhatt, who has retired in 1990, Mr. Bhatt seeks permission to withdraw the O.A. Permission granted. O.A. stands disposed of as withdrawn. No order as to costs.

( K. Ramamurthy )  
Member (A)

( N. B. Patel )  
Vice Chairman